

ALLOTMENT OF TIME FOR CONSIDERATION OF THE MOTION ON THE FOURTEENTH REPORT OF THE LAW COMMISSION

MR. CHAIRMAN: I have to inform Members that under rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted five hours for the consideration of Shri M. P. Bhargava's motion in respect of the Fourteenth Report of the Law Commission.

REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE DOWRY PROHIBITION BILL, 1959

SHRIMATI YASHODA REDDY (Andhra Pradesh): Sir, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill to prohibit the giving or taking of dowry.

EXTENSION OF TIME FOR PRESENTATION OF THE JOINT COMMITTEE'S REPORT ON THE PREVENTION OF CRUELTY TO ANIMALS BILL, 1959

DR. H. N. KUNZRU (Uttar Pradesh): Sir, I move:

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to prevent the infliction of unnecessary pain or suffering on animals and for that purpose to amend the law relating to the prevention of cruelty to animals be extended upto the last day of the first week of the next session."

The question was put and the motion was adopted.

EXTENSION OF TIME FOR PRESENTATION OF THE JOINT COMMITTEE'S REPORT ON THE ORPHANAGES AND OTHER CHARIT-

ABLE HOMES (SUPERVISION AND CONTROL) BILL, 1959

SHRI KAILASH BIHARI LALL (Bihar): Sir, I move that the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide for the supervision and control of orphanages, homes for neglected women or children and other like institutions and for matters connected therewith be extended up to Monday, the 30th November, 1959.

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA (West Bengal): Sir, before you take up further motions I have a submission to make.

MR. CHAIRMAN: We have some other business.

THE MARRIED WOMEN'S PROPERTY (EXTENSION) BILL, 1959

THE MINISTER OF LAW (SHRI A. K. SEN): Sir, I beg to move for leave to introduce a Bill to provide for the extension of the Married Women's Property Act, 1874, to parts of India in which it is not now in force.

The question was put and the motion was adopted.

SHRI A. K. SEN: I introduce the Bill.

MOTION RE. THE FOURTEENTH REPORT OF THE LAW COMMISSION JUDICIAL REFORM

SHRI BHUPESH GUPTA (West Bengal): Only one point. Here we will be discussing the recommendations of the Law Commission and it will be helpful for us in the discussion if the Government would tell us as to whether they have taken any decision with regard to any recommendations, and in any case we would like to have a statement from the Government as to which of the recommendations they have accepted and